

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Misc.Application No.77178 of 2019
&
Excise Appeal No.76255 of 2017**

(Arising out of Order-in-Appeal No.10/ST/RKL-COM/2017 dated 28.03.2017 passed by
Commr. (Appeals) of Central Excise, Customs & Service Tax, BBSR)

CCEx. & S.Tax, Rourkela

C.R.Building, Rajaswa Vihar, Bhubaneswar

Applicant

VERSUS

Mr.Sanjay Singh

Near L & T Water Plant Road, Kanshbahal, Dist.-Sundargarh, Odisha

Respondent

APPEARANCE :

Shri A. K. Biswas, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

MA ORDER NO.....77631/2019

FINAL ORDER NO...76753/2019

DATE OF HEARING : 28.11.2019

DATE OF DECISION : 28.11.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P.V.SUBBA RAO)
Member (Technical)**

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